

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.04
C.P. (CAA) No.46/BB/2023

IN THE MATTER OF:

M/s. RMZ Estates Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri A. Murali
For ROC : Shri Vaibhav

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to order dated 09.01.2024, the ROC/RD has filed its common report vide Dy.No.3384 dated 12.06.2024 and IT Dept. report vide Dy.No.3624 dated 24.06.2024. The same are taken on record.
3. Ld. Counsel for the Petitioner stated that he has filed replies to ROC/RD vide Dy.No.4175 and to OL vide Dy.No.4176 dated 16.07.2024. However, the same is not on record. The Registry is directed to place the same on record.
4. List the case before Regular Bench on **29.07.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)